

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 25

IA(I.B.C)/ 1515 (CH)2023, 2780 (CH)2023, 534 (CH)2023
21 (CH) 2021, 1244 (CH) 2022, 308 (CH)2021
794 (CH)2022, 795 (CH)2022, 1036 (CH)2022, 284 (CH)2024
In

C.P. (IB)/302(CH)2019
(Admitted)

IN THE MATTER OF:

Calzini Fashions Limited

...Petitioner

Vs.

Shristi Plywood Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016, 54(1), Rule 11 of NCLT, 2016, Regulation 10(1) &
(2), Liquidation process Regulation, 2016, 19(2), Rule 154 (1),
Sec 66(1), Sec 43(1) r/w Sec 44 (1), Rule 11 of NCLT, 2016

Order delivered on 13.02.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicants/Liquidator:
in all the IAs
For the Statutory Auditor :
For the Respondent :
in IA No. 1244/2022

Mr. Nahush Jain, Advocate
Mr. Vaibhav Sahni, Advocate
Ms. Aakriti Mittal, Advocate

ORDER

IA(I.B.C)/ 1515 (CH)2023

Convenience Proforma has been filed vide Diary No. 01459/1 dated
03.10.2023. The same is taken on record. List on 19.03.2024.

IA No. 2780 (CH)2023

The present application has been filed for placing on record the 5th progress report for a period w.e.f. 01.07.2023 to 30.09.2023. The same is taken on record subject to just exceptions. Thus, IA No. 2780/2023 is disposed of accordingly.

IA No. 534/2023

In compliance of the order dated 13.04.2023, some additional documents have been filed by Ld. counsel for the Liquidator along-with a copy of reply from HDFC bank vide email dated 03.04.2023. He is directed to file the valuation cost of this car within three weeks. List on 19.03.2024.

IA No. 21/2021 and IA No. 1036/2022

IA No. 1036/2022 has been filed for issuing the warrants under Rule 11 of NCLT, 2016 to the order dated 12.07.2022 passed by this Tribunal in IA No. 21/2021. The IA No. 21/2021 has been filed under Section 19(2) against the Respondent-Suspended Director-Mr. Ram Chandra Kajaria and Mr. Hare Krishna Kajaria. Non-bailable warrant of arrest had been issued against the Respondents. As per the report dated 04.07.2023 of the Police Commissioner, Gurugram, no such person is residing at the address. It is stated by Ld. Counsel for the Liquidator that no other address is available. Thus, no purpose will be served to keep these applications pending. Since IA No. 21/2021 is related to IA No. 1036/22, therefore, both of them stand ***disposed of*** and Liquidator is at liberty to file fresh application as and when whereabouts of respondents are known.

IA Nos. 308 (CH)2021, 794 (CH)2022, 1244 (CH) 2022 and 795 (CH)2022

Learned counsels for the parties are directed to complete their pleadings, if any within one week. List on 19.03.2024.

IA No. 284 (CH)2024

The present application has been filed for placing on record the 6th progress report for a period w.e.f. 01.10.2023 to 31.12.2023. The same is taken on record subject to just exceptions. Thus, IA No. 284/2024 is disposed of accordingly.

Sd/-

**(L. N. GUPTA)
MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (J)**